

THE NATIONAL COMPANY LAW TRIBUNAL, MUMBAI DIVISION - II,
MUMBAI

C.P. 765/252/(MB/2018)

CORAM : SHRI BHASKARA PANTULA MOHAN, MEMBER (J)
SHRI V. NALLASENAPATHY, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **29.08.2018**

NAME OF THE PARTIES: SSR International Industries Pvt. Ltd. & Others.

v/s.

ROC, Pune

SECTION OF COMPANIES ACT: 252 OF COMPANIES ACT, 2013

Order

29. M.A. 871/2018

IN

C.P. 765/252/(MB/2018)

This is an Application filed by the Counsel for the Petitioner seeking correction of the fine amount which is wrongly mentioned in CP No. 765/2018 as Rs. 1,75,000/- instead of Rs. 75,000/-.

In fact, this bench vide order dated 04.05.2018, while issuing a modified order in CP No. 765/2017 recalled the order in CP. No. 765/2018 dated 06.04.2018, since the CP No. was wrongly mentioned as 765 of 2018 instead of 765 of 2017. Subsequently, the CP No. 765 of 2018 was listed for hearing on 14.05.2018 and the said CP was allowed with a costs of Rs. 75,000/- but order has not been issued. It is appropriate to issue the order in CP No. 765/2018 as ordered on 14.05.2018 instead of making the correction as required in this present application, with a direction to the applicant to surrender certified copy of the order received by him on 22.06.2018 (CP No. 765/2018, which was recalled).

Accordingly, the Misc. Application is disposed of accordingly.

SD/-

V. NALLASENAPATHY
Member (Technical)

SD/-

BHASKARA PANTULA MOHAN
Member (Judicial)